

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA
UNSTARRED QUESTION NO. 4953
TO BE ANSWERED ON 26.03.2018

Schemes for Disabled Students

4953. SHRI JAGDAMBIKA PAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has stopped /replaced the scheme of 'Integrated Education for Disabled children' (IEDC);
- (b) if so, the details thereof and the reasons therefor;
- (c) the likely adverse effects if any on the education of disabled children as a result thereof;
- (d) whether the Government is contemplating to restart the said scheme; and
- (e) if so, the details thereof and if not, the reasons therefor ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(**SHRI UPENDRA KUSHWAHA**)

(a) The Scheme of 'Inclusive Education for Disabled at Secondary Stage' (IEDSS) replaced the earlier scheme of 'Integrated Education for Disabled Children' (IEDC) in 2009-10. The IEDSS scheme provides for assistance for the inclusive education of the disabled children in classes IX-XII.

(b)&(c) Under the then existing IEDC Scheme, it was not possible to cover all the disabled children primarily because the implementation was based on the receipt of viable proposals from the implementing agencies. Currently, the centrally sponsored scheme of Sarva Shiksha Abhiyan for universalisation of elementary education supports the inclusion of children with special needs at the early childhood education and elementary education level.

The IEDSS Scheme enables all disabled children to have access to secondary education and to improve their enrolment, retention and achievement in the general education system. The IEDSS Scheme enables all students with disabilities, after completing eight years of elementary schooling, to pursue further four years of secondary schooling (classes IX to XII) in an inclusive and enabling environment. It covers all children studying at secondary stage in Government, local body and Government-aided schools, with one or more disabilities as defined under the Persons with Disabilities Act (1995) and the National Trust Act (1999), namely, i) Blindness, ii) Low vision, iii) Leprosy cured, iv) Hearing impairment, v) Locomotor disabilities, vi) Mental retardation, vii) Mental Illness, viii) Autism, and ix) Cerebral Palsy and eventually will cover Speech impairment, Learning Disabilities, etc.

(d) to (e) Do not arise.
